

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Letters Patent Appeal No.307 of 2019**

**In**  
**Civil Writ Jurisdiction Case No.1305 of 2019**

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Krishna Kumar Singh Arya @ Heera Lal Yadav S/o Late Keshwar Prasad  
Yadav@ Keshwar Singh Yadav, R/o-Village- Telhara, P.O. and P.S.- Telhara,  
Anchal- Ekangarsarai, Distt.- Nalanda

... .. Appellant/s

Versus

1. The State of Bihar, through the Principal Secretary, Land Reform and Revenue Department, Government of Bihar, Patna
2. The Principal Secretary, Department of Co-operative, Government of Bihar, Old Sachivalay at Patna
3. The Divisional Commissioner, Patna Division, at Patna
4. The District Magistrate, Nalanda at Biharsharif
5. Additional Collector, Nalanda at Biharsharif
6. The Sub-Divisional Officer, Hilsa, Nalanda
7. The D.C.L.R., Hilsa, Nalanda
8. The Circle Officer, Ekangarsarai, Nalanda
9. Block Co-operative Officer, Ekangarsarai, Nalanda

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr. Raj Kishor Prasad, Advocate  
Mr. Lal Bahadur Singh, Advocate  
Mr. Ashok Kumar, Advocate  
For the Respondent/s : Mr. Md. Khurshid Alam (AAG-12)  
Mrs. Nutan Sahay, AC to AAG-12

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**CORAM: HONOURABLE THE CHIEF JUSTICE**  
**and**  
**HONOURABLE MR. JUSTICE S. KUMAR**  
**ORAL JUDGMENT**  
**(Per: HONOURABLE THE CHIEF JUSTICE)**

**Date : 04-02-2021**

The present Letters Patent Appeal has been filed



against the order dated 22.01.2019 passed by a learned Single Judge of this Court in **C.W.J.C. No. 1305 of 2019** titled as **Krishna Kumar Singh Arya @ Heera Lal Yadav Vs. The State of Bihar and Others.**

Having heard learned counsel for the parties as also having gone through the records of this case, we find no infirmity with the impugned order dated 22.01.2019 passed in **C.W.J.C. No. 1305 of 2019** titled as **Krishna Kumar Singh Arya @ Heera Lal Yadav Vs. The State of Bihar and Others.**

It is a settled proposition of law that mere mutation does not confer any right or title.

Based on the entry of mutation in the Revenue record, more so when the State seriously refutes the appellant's claim of title, this Court, in view of the disputed question of fact, cannot entertain the present appeal filed under Article 226 of the Constitution of India.

As such, we find that the learned Single Judge has rightly dismissed the writ petition reserving liberty to the writ-petitioner, appellant herein, to take recourse to remedies by way of filing a Civil Suit.

As such, the present Letters Patent Appeal, devoid



of merit, stands dismissed.

Interlocutory Application(s), if any, shall stand  
disposed of.

**(Sanjay Karol, CJ)**

**(S. Kumar, J)**

Amrendra/P.K.P

AFR/NAFR	
CAV DATE	
Uploading Date	05.02.2021
Transmission Date	

